

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**Contempt Case (AT) No. 01 of 2021 in
Company Appeal (AT) (Insolvency) No. 1100 of 2020**

IN THE MATTER OF:

Committee of Creditors of Leel Electricals Ltd. ...Appellant

Versus

Arvind Mittal IRP of Leel Electricals Ltd. ...Respondent

Present:

For Appellant: Mr. Ankur Mittal and Ms. Meera Murali, Advocates.

**For Respondent: Mr. Ashish Aggarwal and Mr. Gurcharan Singh,
Advocates with Mr. Arvind Mittal, IRP in person.**

**O R D E R
(Through Virtual Mode)**

18.01.2021: Mr. Ashish Aggarwal, Advocate representing the Respondent submits that direction passed by this Court 13th January, 2021 has been complied with and the Respondent, on his part, complied in totality. He submits that Compliance Report in this regard has been filed. Since the Compliance Report is not on record, Registry is directed to place the same on the record. Mr. Ankur Mittal, Advocate representing the Appellant may ascertain the factual position from the Appellant and in the event of anything remaining to be handed over, may report the same.

We would also like Mr. Ankur Mittal, Advocate to communicate to learned counsel for the Appellant Mr. Ashish Aggarwal, if anything remains to be handed over. This be done within one week.

Cont'd...../

List the matter on **29th January, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc